

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Docket No. 77/TT/2012

Date: 29.8.2012

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff of **Asset-1**: 400 kV, 125 MVAR Bus Reactor –I at Sasaram Substation alongwith associated bays, **Asset-II**: 400 kV, 125 MVAR Bus Reactor –II at Sasaram Substation alongwith associated bays; **Asset-III**: 2 Nos. 50 MVAR switchable Line Reactors at Maithon substation under Common Scheme for 765 kV Pooling Stations and Network for NR, Import by NR from ER and from NER/SR/WR via ER and Common Scheme for network for WR and Import by WR from ER and from NER/SR/WR via ER in Eastern Region for tariff block 2009-14 period

Sir,

Please refer to your petition mentioned above. In this connection, I request you to furnish the following information on affidavit, with advance copy to the respondents/ beneficiaries, latest by 5.10.2012:

- (i) Justification for claiming additional RoE, as all the assets as per the scope of work have not yet been commissioned.
- (ii) Status of the remaining assets as per the scope of work.
- (iii) In item 5.4, of Form 5 B (Pages 43 and 69 of the petition), it is mentioned that cost of certain items varies from 150 to 240 % , based on actual apportioned awarded cost. Similarly, in items 6.3, 6.7 and 5.4 of Form 5B (Pages 43-44, 69 and 89-90 of the petition) the cost varies from 25 to 90 % . Reason for such variation may be given.
- (iv) Break-up of the additional capital expenditure claimed may be given along with justification.
- (v) Data for capital cost benchmarking in accordance with the Commission's orders dated 27.4.10 and 16.6.10 regarding benchmarking of capital cost of 765/400 kV transmission lines and sub-stations.

Yours faithfully,

Sd/-
(P.K. Sinha)
Deputy Chief (Legal)